

# HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

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**Subject: Amendment to the Rules framed under the Jammu and Kashmir Civil Courts Act.**

## NOTIFICATION

No. 1343

Dated 24/02/2020

With a view to give respite to the general public residing in the far flung areas of the two Union Territories in general and the litigants in particular, the High Court of Jammu and Kashmir in exercise of its powers vested under Section 8 of the Civil Courts Act, 1977 has been pleased to make the following amendments /insertions in the existing Rules framed under Jammu and Kashmir Civil Courts Act:-

The words "*or at such place as the High Court may determine*" are inserted after the existing Rule 34(iii), so as to read as under:

***Rule 34(iii):- Copies of the records of the High Court or the Court of a District and Sessions Judge shall be supplied at the ordinary place of sitting of such Court or at such place as the High Court may determine.***

(Sanjay Dhar)  
Registrar General

No. 36484-92/hs

Dated 24/02/2020

**Copy to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of Their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Registrar Rules, High Court of J&K, Jammu,
5. Registrar Judicial, High Court of J&K, Srinagar/Jammu,
6. Presiding Officers of all the Courts of UTs of J&K and Ladakh,  
..... for information and necessary action.
7. Registrar Computers, High Court of J&K, Jammu, for information and with the request to upload the same on the official website of the High Court.
8. General Manager, Government Press Jammu, for information and with the request to publish the same in the next issue of the Government Gazette.
9. Concerned Office/Notification file.

Registrar General